

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.587/2001

Date of order: 8/3/2002

Jetha Ram, S/o Sh.Bhagu Mal, Fitter Gr.III, Carriage & Wagon Depot, Western Rly, Ajmer.

...Applicant.

VS.

1. Union of India through General Manager, W.Rly, Churchgate, Mumbai.
2. Divisional Railway Manager, W.Rly, Ajmer.
3. Sh.Ahok Kumar, S/o Raghunath, Fitter Gr.III, Carriage & Wagon Depot, Ajmer.
4. Prakash Chand, S/o Balmukund, Fitter Gr.III, Carriage & Wagon Depot, Ajmer.
5. Abdul Rashid, S/o Vashir, Fitter Gr.III, Carriage & Wagon Depot, Ajmer.
6. Shyam Lal, S/o Hanuman Singh, Fitter Gr.III, Carriage & Wagon Depot, Ajmer.

...Respondents.

Mr.N.K.Gautam : Counsel for the applicant

Mr.S.S.Hasan : Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

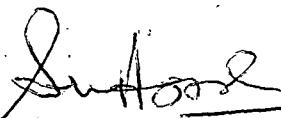
In this O.A filed under Sec.19 of the ATs Act, 1985, the applicant makes a prayer to quash the order dated 31.8.2001 (Annx.A1) and to direct the respondents not to transfer him from Ajmer.

2. Vide order dated 11.1.2002, this Tribunal by way of an interim direction stayed the operation of the order dated 31.8.2001 till the next date, since then the interim direction is operating.



3. Sh.S.S.Hasan, the counsel for the respondents filed an order dated 4.3.2002 issued by DRM Office, Ajmer, by which the order dated 31.8.2001 has been amended and the applicant has been posted at Ajmer. Therefore, the grievance of the applicant not to transfer him from Ajmer to Udaipur has been redressed. In view of the order dated 4.3.2002 issued by the DRM Office, Ajmer, this O.A has become infructuous.

4. I, therefore, dispose of this O.A as having become infructuous.


(S.K. Agarwal)

Member (J).